

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 1831/1996  
M.A. NO. 1725/1996

(3)

New Delhi this the 13th day of September, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

1. Shri A. K. Mehrotra S/O  
H. S. Mehra,  
R/O B-704, Lajpat Nagar,  
Moradabad (UP).
2. Shri Rajesh Kumar S/O  
Uttam Chand,  
R/O H.No. 212-A Railway  
Arthala Colony,  
Moradabad (UP).
3. Shri Ramesh Chandra,  
Chief Parcel Supervisor,  
Northern Railway,  
Rampur (UP).
4. Shri Jitender Kapoor,  
Chief Parcel Supervisor,  
Northern Railway,  
Moradabad (UP).
5. Shri H. N. Mishra,  
Outstanding Inspector,  
Northern Railway,  
Moradabad (UP).
6. Shri A. N. Pathak,  
Chief Goods Supervisor,  
Northern Railway,  
Moradabad (UP).
7. Shri S. P. Singh,  
Chief Goods Supervisor,  
Northern Railway,  
Barsilly (UP).         ... Applicants

( By Shri G. D. Gupta, Advocate )

-Versus-

1. Union of India through  
Secretary to Govt. of India,  
Ministry of Railways,  
New Delhi.
2. The General Manager,  
Northern Railways,  
Baroda House,  
New Delhi.

3. Divisional Railway Manager,  
Northern Railway,  
Moradabad (UP). X

4. Shri Gajjo Lal,  
Parcel Supervisor,  
Northern Railway,  
Najibabad, Distt. Bijnaur(UP).

5. Shri Gajran Singh,  
Parcel Supervisor,  
Northern Railway, Amroha,  
Distt. Moradabad(UP).

6. Shri Tara Singh,  
Parcel Supervisor,  
Northern Railway,  
Bareilly (UP).

7. Shri Shyam Sundar,  
Parcel Supervisor  
(Parcel Office),  
Northern Railway, Chandausi,  
Distt. Moradabad (UP).

8. Shri K. C. Saroj,  
Parcel Supervisor,  
Northern Railway,  
Moradabad (UP).

9. Shri Shamshuddin,  
Chief Booking Supervisor,  
Northern Railway,  
Dhampur Station,  
Distt. Bijnor (UP).

10. Shri Krishan Gopal,  
Ex-Chief Booking Supervisor,  
Northern Railway, Najibabad,  
Distt. Bijnor (UP). ... Respondents

( By Shri Rajeev Sharma for respondents 1 to 3  
Shri R. K. Kamal for respondents 4 to 8, Advocates )

The application having been heard on 13.9.1996  
the Tribunal on the same day delivered the  
following :

O R D E R

CHETTUR SANKARAN NAIR, J., CHAIRMAN —

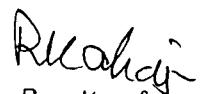
Applicants seek to quash A-1, 2, 3 and 25  
orders. They seek a further declaration that the  
panel drawn up on 17.8.1993 for making promotions  
to posts of Chief Supervisors, is valid and that

...3.

it is not liable to be varied. It is clear that the impugned orders have been issued without notice to applicants, and that it is not a speaking order. pre-decisional hearing is an attribute of any adjudicatory process. This is also a basic requirement of natural justice and cannot be dispensed with. The impugned orders A-1, 2, 3 and 25 cannot stand as they do not fulfil these requirements. At the same time, the prevailing state of affairs cannot be thrown out of gear, pending determination. We, therefore, direct departmental respondents to maintain status quo, issue notice to applicants and any other person who may be affected by a revision of the panel dated 17.8.1993, hear their objections, and then pass appropriate orders within ten weeks from today.

2. With these directions, we dispose of the application. No costs.

Dated, the 13th September, 1996.

  
( R. K. Ahoja )  
Member (A)

  
( Chettur Sankaran Nair, J. )  
Chairman

/as/